

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 124 of 2020

IN THE MATTER OF:

M/s Meenachil Hotels & Resorts Pvt. Ltd.

...Appellant

Versus

Abraham Reji & 14 Ors.

...Respondents

Present:

For Appellant: Mr. Vinay Mathew, Advocate

Respondent: Ms. Hema Srinivasan, Advocate for R- 1 and 2.

ORDER
(Virtual Mode)

17.08.2020 Heard learned counsel for the Appellant. Ms. Hema Srinivasan, Advocate appears on behalf of Respondent Nos. 1 and 2. Therefore, no notices are required to be issued on Respondent Nos. 1 and 2.

Let Notices be issued to the Respondent Nos. 3 to 15 by Speed Post. Requisites along with process fee be filed, if not filed by 19th August, 2020. If the Appellant provides e-mail address of the Respondent Nos. 3 to 15 let notices be also issued through e-mail.

Respondents may file their Reply-Affidavit within three weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal **on 24th September, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)